GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:4310 ANSWERED ON:19.12.2012 SAFETY AUDIT OF AIRLINES

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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) has completed the second safety audit of all airlines to ensure airworthiness of aircraft, flight safety, etc;
- (b) if so, the details thereof along with the shortcomings noticed during the said safety audit, airline-wise;
- (c) the details of the last safety audit conducted and the shortcomings noticed, airline-wise;
- (d) whether those shortcomings have been rectified by the airlines companies and if not, the reasons therefor, and;
- (e) the steps taken/proposed to be taken by the Union Government to ensure air safety?;

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a) & (b): DGCA has prepared Annual Surveillance Programme and Regulatory Audit Plan for the year 2012, and published on its website www.dgca.nic.in. In the Year 2012 Regulatory Audit of 06 Scheduled Airline Operators has been carried out. Total number of observations of each airline may be seen at Appendix `A`.
- (c) & (d): During the year 2010 safety audit of following three Airlines was carried out:
- i. Spicejet Ltd.
- ii. JetLite India Pvt. Ltd.
- iii.Air India Charters Ltd.

During the Audit 127 observations were raised for Spicejet Ltd., 47 for JetLite India Pvt. Ltd. and 102 for Air India Charters Ltd. The main observations of these audits are enclosed as Appendix `B`.

All the observations were forwarded to the concerned airlines for taking appropriate remedial action and they have submitted Action Taken Report.

(e): All the operators are required to comply with the applicable Civil Aviation Requirements, Aircraft Rules, and instructions issued from time to time. Regular Audits, Surveillance and Spot Checks are being carried out by DGCA to ensure the compliance of applicable rules & CAR by the operators.